

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 825 of 2020

IN THE MATTER OF:

Gammon Infrastructure Projects Ltd.

...Appellant

Versus

AF Consult India Pvt. Ltd. & Anr.

...Respondents

Present:

For Appellants: Mr. Rudreshwar Singh, Mr. Nikhil Jain and Ms. Sakshee Sharma, Advocates.

For Respondents: Ms. Sanjana Saddy, Advocate for R-1.

Mr. Pradeep Dahiya, Advocate with Mr. Diwan Chand Arya, IRP in person for R-2.

O R D E R
(Through Virtual Mode)

10.11.2020: Learned counsel for the Appellant seeks and is allowed to file rejoinder to the reply affidavits within two weeks. Learned counsels for the parties may file their short written submissions, not exceeding three pages, before next date of hearing.

List the matter 'for admission (after notice)' on **16th December, 2020.**

Interim order to be continued.

[Justice Bansi Lal Bhat]
Acting Chairperson

[Justice Anant Bijay Singh]
Member (Judicial)

[Shreesha Merla]
Member (Technical)

am/gc